

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No.299 of 2020

Surender Mahto @ Surender Kumar Mahto

... Petitioner

Versus

The State of Jharkhand

...

Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Ashish Jha, Advocate

For the State : Mrs. Vandana Bharti, Addl. P.P.

Order No.02 Dated- 26.06.2020

Heard the parties through video conferencing.

This criminal miscellaneous petition has been filed by the petitioner with a prayer for modification of the order dated 04.12.2019 passed in A.B.A. No.8522 of 2019.

It is submitted by the learned counsel for the petitioner that vide order dated 04.12.2019 passed in A.B.A. No.8522 of 2019, the petitioner was directed to surrender before the court below within four weeks but the petitioner could not arrange money for cash security, hence, he could not surrender within the stipulated time. It is next submitted that in the meanwhile the petitioner has arranged the money and is ready and willing to surrender before the learned court below and unless four weeks' extension is granted to the petitioner, the petitioner will be highly prejudiced. Hence, it is submitted that the time period for the petitioner to surrender before the court below in terms of the order dated 04.12.2019 passed in A.B.A. No.8522 of 2019, be extended by four weeks from the date of this order.

Considering the aforesaid submission of the learned counsel for the petitioner, the prayer for extension of time for the petitioner to surrender in the court below in terms of the order dated 04.12.2019 passed in A.B.A. No.8522 of 2019 is extended by four weeks from the date of this order. The order dated 04.12.2019 passed in A.B.A. No.8522 of 2019 is modified by directing the petitioner to surrender within four weeks from the date of this order in terms of the order dated 04.12.2019 passed in A.B.A. No.8522 of 2019.

The order dated 04.12.2019 passed in A.B.A. No.8522 of 2019 is modified to the aforesaid extent only.

The trial court is directed to accept the cash security of Rs.3,000/- if tendered by the petitioner in connection with Barkagaon P.S. Case No.24 of 2019.

This criminal miscellaneous petition is disposed of accordingly.

(Anil Kumar Choudhary, J.)